

4
15
FINAL ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00335 of 2016
Cuttack, this the 9th day of November, 2016

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

.....

Bikram Keshari Sarangi,
aged about 36 years,
S/o Bibhuti Bhusan Sarangi,
At- Chandrodeipur, PO- Salipur,
PS- Salipur, Dist- Cuttack.
At present working as WECT, RTE, Bhubaneswar.

...Applicant

(Advocates: M/s. B.B.Mohanty, B.Samantray)

VERSUS

Union of India represented through the

1. Secretary,
Ministry of Information and Broadcasting,
Shastri Bhawan, New Delhi-110001.
2. Director General,
All India Radio, Akashavani Bhawan,
Sansad Marg, New Delhi.
3. Drawing and Disbursing Authority, AIR
Joranda, At/PO- Joranda,
Dist- Dhenkanal.
4. Prashar Bharati Corporation, represented through
Chief Executive Officer, PTI Building,
Parliament Street, New Delhi-110001.

... Respondents

(Advocate: Mr. B.P.Nayak)

.....

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. B.B.Mohanty, Ld. Counsel for the Applicant, and Mr. B.P.Nayak, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

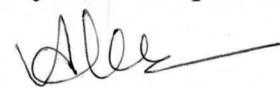
Wale

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for the following reliefs:

“(i) The Original Application be allowed.
ii) Necessary direction may be issued to the Respondent No.3 to grant the benefit of Pay scale of Rs. 6500-Rs. 10,500/- w.e.f. the initial date of joining i.e. 08.09.2003 and disburse the differential arrear salary from the period from 08.09.2003 to 19.02.2007 by way of extending the benefit of judgment dated 31.05.2006 in the case of Lalit Kumar Pawar confirmed in SLP No. 77/2011 and in terms of the order of D.G. AIR dated 26.02.2014 read with order dated 15.01.2016 on consideration of the representation dated 04.11.2015 and 31.12.2015 forthwith or within a time to be stipulated by this Hon’ble Tribunal.
iii) And pass any other order/orders.....”

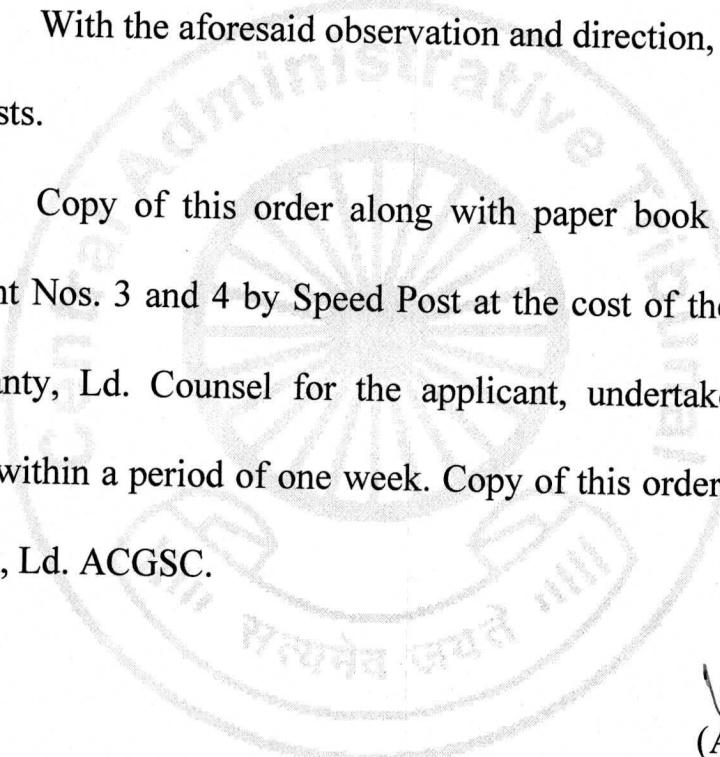
3. Mr. Mohanty, Ld. Counsel for the applicant, submitted that after receipt of the letter No. JRD-14(1)/2015-16/AC/669 dated 06.01.2016 under Annexure-A/10, the applicant has already furnished the documents as required by the authorities but till date no step has been taken for fixation of applicant’s pay.

4. On being questioned, Mr. Mohanty fairly submitted that the applicant is yet to make a representation to Respondent No.4 regarding compliance of the order dated 06.01.2016 and prayed for two weeks time to make such a representation. I do not think that it will prejudice to either of the sides. Accordingly, I dispose of this O.A. at this stage of admission itself with liberty to the applicant to make a comprehensive representation within a period of two weeks from today to Respondent No.4 in compliance of the terms as mentioned in the letter dated 06.01.2016 under Annexure-A/10 and if any such representation is preferred within two weeks from today then Respondent No.4



will consider the same within a period of two months from the date of receipt of such representation as per rules and regulations in force and keeping in mind Annexure-A/8 and communicate the result thereof to the applicant in a well reasoned order. However, I make it clear that I have not gone into the merit of the matter and solely basing on the prayer of Ld. Counsel for the applicant, the O.A. stands disposed of. The applicant is also granted liberty to annex a copy of this order along with his representation.

5. With the aforesaid observation and direction, the O.A. is disposed of. No costs.
6. Copy of this order along with paper book be communicated to Respondent Nos. 3 and 4 by Speed Post at the cost of the applicant for which Mr. Mohanty, Ld. Counsel for the applicant, undertakes to file the postal requisites within a period of one week. Copy of this order be also given to Mr. B.P.Nayak, Ld. ACGSC.


A. K. Patnaik
(A.K.PATNAIK)
MEMBER (J)

RK